

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. *158
ANSWERED ON 20.12.2018

MEKEDATU BALANCING RESERVOIR PROJECT

*158. SHRI D.K. SURESH
SHRI NALIN KUMAR KATEEL

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the current status of the Mekedatu Balancing Reservoir Project of Karnataka;
- (b) whether the Government has given its approval for construction of the said project for proper utilization of water for both drinking and electricity generation in the State and if so, the details thereof;
- (c) whether the Government has taken any steps to expedite the project by providing funds for construction of the reservoir; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION & PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) to (d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO *158 REGARDING “MEKEDATU BALANCING RESERVOIR PROJECT” BY SHRI D.K. SURESH AND SHRI NALIN KUMAR KATEEL TO BE ANSWERED ON 20.12.2018

(a) & (b) The Feasibility Report (FR) of Mekedatu Balancing Reservoir cum Drinking Water Project was submitted to Central Water Commission (CWC) by Government of Karnataka for according “In-Principle” clearance for preparation of Detailed Project Report (DPR) of the project. Screening Committee of Central Water Commission (CWC) in its meeting held on 24.10.2018 has accorded “In-Principle” clearance for preparation of DPR by project authority (Government of Karnataka) subject to certain conditions which are reproduced below:

(i) Government of Karnataka would take into consideration the views of other co-basin States while preparing the DPR so that inter-state issues can be resolved amicably

(ii) As the main objective of this scheme as stated in the FR is to implement the Cauvery Water Dispute Tribunal (CWDT) Award as modified by the Hon’ble Supreme Court, acceptance of Cauvery Water Management Authority (CWMA) would be a pre-requisite for consideration of DPR by the Advisory Committee of MoWR, RD & GR.

(c) & (d) Does not arise at present.
